

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, SPECIAL BENCH (COURT – II)

Item No. 236

(IB)-470(ND)/2017

**IA/1664/2019, IA/1592/2019, IA/3202/2020, IA/3750/2020,
IA/3053/2020, CA/479/2019, IA/2444/2020, IA/4181/2020,
IA/5148/2020**

IN THE MATTER OF:

Amit Kumar Malik ... **Applicant/Petitioner**

Versus

M/s. Kindle Developers Pvt. Ltd. ... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 21.12.2020

CORAM:

**SHRI. B. S. V. PRAKASH KUMAR,
HON'BLE ACTG. PRESIDENT**

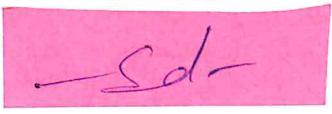
**SHRI. L.N. GUPTA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT: Adv. Bishikh Mohanty NAKUL MOHTA, FOR RESPONDENT
Nitish Massey Adv Abhishek Grover Adv Bishikh Mohanty Adv
Karan Luthra, Adv for Respondent Nos.1 to 4
Rachit Mittal Advocate for Noida Authority
Ankit Banati, Adv for R-5 in I.A no. 3750/2020 and for R-3 in I.A No. 2444/2020.
Adv Aishwarya for applicant
Prateek kushwaha, Advocate along with Kashi Vishwanathan Sivaraman, RP for
RP

ORDER

List on 2nd February, 2021.


**(B. S. V. PRAKASH KUMAR)
ACTING PRESIDENT**


**(L. N. GUPTA)
MEMBER (TECHNICAL)**